

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.063/00057/2018**

**Chandigarh, this the 16<sup>th</sup> day of January, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

N.R. Kapoor S/o Late Sh. B.R. Kapoor, aged about 60 years, presently working as Additional Commissioner of Income, Palampur Range, Palampur District, Kangra (H.P.) (Group-A).

**....APPLICANT**

**(Present: Mr. D.R. Sharma, Advocate)**

**VERSUS**

1. Union of India through its Secretary to Government of India, Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. The Principal Chief Commissioner of Income Tax, North West Region, Aayakar Bhawan, Sector 17-E, Chandigarh.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 12.01.2018 (Annexure A-3), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant

main Original Application is disposed of with the direction to The Principal Chief Commissioner of Income Tax, (respondent no.2) to sympathetically consider and decide the indicated representation, by passing a speaking / reasoned order and in accordance with law, within a period of one month from the date of receipt of certified copy of this order.

Meanwhile, the respondents are directed to maintain the status quo with regard to the posting of the applicant.

Copy **dasti**.

